

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.308

RCP(IB)-8/ND/2023 (Old Case IB2649(ND)/2019)

IN THE MATTER OF:

Maxwell.

.... **APPLICANT/RESPONDENT**

Vs.

ASP Sealing Products Ltd.

.... **RESPONDENT**

SECTION

U/s 9 of IBC, 2016

Order delivered on 06.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Abdullah Tanvir, Advocate

For the Respondent :

ORDER

Mr. Abdullah Tanvir, Ld. Counsel appearing for the Applicant has submitted that the Corporate Debtor has not provided the Bank Account details to enable him to deposit a cost of Rs. 10,000/- as directed vide order dated 21.11.2023. No one has appeared on behalf of the Corporate Debtor. The Applicant is at liberty to deposit a cost of Rs. 10,000/- in 'Prime Minister's National Relief Fund' within three days' and file the acknowledgment. The Corporate Debtor is directed to upload the reply affidavit on DMS portal within three days, failing which, the reply affidavit will not be considered.

The order dated 21.11.2023 is modified accordingly.

List the matter on **15.02.2024**.

-SD-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-SD-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)